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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
UdyogBhawan
New Delhi

Notification No. 52/2015-2020
New Delhi, Dated: 31st January, 2022

Subject: Amendment in Export Policy of Syringes.

S.O. (E) In exercise of powers conferred by Section 3 read with Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes following amendment to the Notification No. 38/2015-2020 dated 14th October, 2021 pertaining to Chapter - 90 of Schedule – 2 of ITC (HS) Export Policy, 2018 related to export of Syringes:

<table>
<thead>
<tr>
<th>S.No</th>
<th>ITC HS Code</th>
<th>Revised Description</th>
<th>Current Export Policy</th>
<th>Revised Export Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>207AD</td>
<td>90183100</td>
<td>Syringes with or without Needles of the following denominations:</td>
<td>Restricted</td>
<td>Free</td>
</tr>
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<td></td>
<td></td>
<td>- 0.5 ml/ 1ml AD syringes.</td>
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<td>- 0.5 ml/1 ml/2 ml/3 ml disposable syringes.</td>
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<td>- 1ml/2 ml/3 ml RUP Syringes.</td>
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</tbody>
</table>

2. Effect of this Notification:

The export policy of all kinds of syringes falling under HS code as mentioned above or falling under any other HS code has been made ‘Free’ with immediate effect.

(Signature)
(Santosh Kumar Sarangi)
Director General of Foreign Trade
Ex-Officio Additional Secretary, GoI
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